

PUBLIC ANNOUNCEMENT- II*

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SOLO METALS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	SOLO METALS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	07 April 1995
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74899DL1995PTC067306
5.	Address of the registered office and principal office (if any) of Corporate Debtor	PU-108, Pitampura, Delhi -110034 India
6.	Insolvency commencement date in respect of Corporate Debtor	17th December, 2019 (Copy of the order reappointment as IRP received on 18th March 2020)
7.	Estimated date of closure of insolvency resolution process	14th June, 2020 (As per the pronouncement of the order)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name : Mr. Navjit Singh Reg. No.: IBBI/IPA-001/IP-P00314/2017-18/10578
9.	Address & email of the interim resolution professional, as registered with the board	Address: 218-A, 1st Floor, Shop No. 4, Rama Market, Pitampura, New Delhi. Email : navjit92ca@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Resurgent Resolution Professionals LLP, 905, 09th Floor, Tower C, Unitech Business Zone, The Close South, Sector-50, Gurugram, Haryana-122018 Email : solometals.cirp2020@gmail.com
11.	Last date for submission of claims	01st April, 2020 (14 days from the date of receiving of the order from Hon'ble NCLT) *Note: Creditors submitted their claims in respond to earlier public announcement dated 26.12.2019, are not required to submit again
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	a) Relevant Forms b) Details of authorized representatives are available at:	Web link : https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal Bench-VI, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **SOLO METALS PRIVATE LIMITED on 17th December 2019** (Copy of the order received by me on 24th December, 2019). Whereas, a new interim resolution professional is being appointed vide its order dated 17.03.2020

The creditors of **SOLO METALS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **01st April 2020** (as per date of receiving of the order) to the interim resolution professional at the address mentioned against entry No. 10). Creditors submitted their claim earlier are not required to submit their claims again

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA is not applicable in this case.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Navjit Singh

Date: 19.03.2020

New Interim Resolution Professional

Place: New Delhi

Registration No.: IBBI/IPA-001/IP-P00314/2017-18/10578